

**Notification Under Customs Act, 1962
etc.**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI M.V.
CHANDRASHEKHAR MURTHY): I beg to
lay on the Table-

- (i) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (ii) S.O.930(L) published in Gazette of India dated the 28th December, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into India currency of vice-versa for the purpose of exports.
- (ii) S.O.931(E) published in Gazette of India dated the 28th December, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency, of vice-versa for the purpose of imports.
- (iii) G.S.R.941(E) and G.S.R. 942(E) published in Gazette of India dated the 24th December, 1992 together with an explanatory memorandum regarding exemption to Ammonia and Cyclohexane, when imported into India for the manufacture of Caprolactum from the basic customs duty in excess of 40 per cent ad valorem and whole of the

(iv)

auxiliary duty of Customs.

G.S.R.43(E) published in Gazette of India dated the 2nd February, 1993 together with an explanatory memorandum seeking to impose provisional antidumping duty on specified grades of polyvinyl Chloride Resin originating from Argentine, Brazil, Mexico, Republic of Korea or United States of America, when imported into India at the rates specified in the notification.

(v)

S.O.53(E) published in Gazette of India dated the 28th January, 1993 together with an explanatory memorandum regarding revised rates of conversion of Italian Lire into Indian currency of Vice.Versa.

(vi)

S.O. 83(E) published in Gazette of India dated the 29th January, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice versa for the purpose of imports.

(vii)

S.O.84(E) published in Gazette of India dated the 29th January, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of exports.

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| (viii) | G.S.R. 71(E) published in Gazette of India dated the 17th February, 1993 together with an explanatory memorandum making certain amendments to Notification No. 137/90-Cus., dated the 29th March, 1990. | | G.S.R. 918(E) in Gazette of India dated the 11th December, 1992. |
| (ix) | The Baggage (Second Amendment) Rules, 1993 published in Notification No. G.S.R. 72(E) in Gazette of India dated the 17th February, 1993 together with an explanatory memorandum. | (ii) | The Post Recurring Deposit (Amendment) Rules, 1993 published in Notification No. G.S.R.42(E) in Gazette of India dated the 1st February, 1993.[Placed in Library See No. LT-3528/93] |
| (x) | The Tourist Baggage (Amendment) Rules, 1993 published in Notification No. G.S.R. 73(E) in Gazette of India dated the 17th February, 1993 together with an explanatory memorandum. | (3) | A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:- |
| (xi) | The Transfer of Residence (Second Amendment) Rules, 1993 published in Notification NO.G.S.R.74(E) in Gazette of India dated the 17th February, 1993 together with an explanatory memorandum.[Placed in Library. See No.LT-3527/93] | (i) | The Securities and Exchange Board of India (Merchant Bankers) Rules, 1992 published in Notification No. G.S.R. 937 (E) in Gazette of India dated the 22nd-December, 1992. |
| (2) | A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:- | (ii) | The Securities and Exchange Board of India (Portfolio Managers) Rules, 1993 published in Notification No. G.S.R.4(E) in Gazette of India dated the 7th January, 1993. |
| (i) | The Post Office Recurring Deposit (Amendment) Rules, 1992 published in Notification No. | (iii) | The Securities and Exchange Board of India (Mutual Funds) Regulations, 1993 published in Notification No. F. NO. LE/SEBI/IV/93, in Gazette of India dated the 20th January, 1993.[Placed in Library See No. LT-3529/93] |
| | | (4) | A copy of the Wealth Tax (Amendment) Rules, 1993 (Hindi and English |

[Sh.M.V.Chandrashekhar]

versions) published in Notification No. S.O. 94(E) in Gazette of India dated the 8th February, 1993 under sub-section (4) on section 46 of the Wealth Tax Act, 1957.[Placed in Library See No. LT 3530/93]

12.38 hrs.

[English]

Business of the House

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: (SHRI RANGARAJAN KUMARAMANGALAM): With your permission, Sir, I rise to announce that Government Business during the week commencing 9th march, 1993, will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these Ordinances:-

(a) The wild Life (Protection) Amendment Ordinance, 1993.

(b) The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1993.

(c) The Indian Medical Council (Amendment) Ordinance, 1993.

(d) The Dentists (Amendment) Ordinance, 1993.

(e) The Oilfields (Regulation and

Development) Amendment Ordinance, 1993.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Deputy Speaker, Sir, I request that the following may be included in the next week's agenda:-

1. Need for enacting necessary legislation to prevent misuse of religion in politics and separate religion from politics.

2. Discussion on the severe drought situation in Orissa causing starvation deaths.

[Transaltion]

SHRI VIJOYKUMARYADAV(Nalanda): Mr. Deputy Speaker Sir, I request that the following terms may be included in the next week's List of Business:-

1. The Scheme of the handing over the Bakhtyarpur-Rajgeer railway line, in Eastern Railways, to the private sector and its dismantling should be withdrawn and it should be extended upto Gaya.

2. The Central Government should provide sufficient financial aid for overcoming the severe drinking water problem in Nalanda district.

[English]

MR. DEPUTY SPEAKER: Mr. Bhogandra Jha.

(Interruptions)

MR. DEPUTY SPEAKER: The submission by Mr. Jha can be taken up afterwards.

(Interruptions)

MR. DEPUTY SPEAKER: Submissions will be taken up afterwards one after another.

Now the House stands adjourned to meet once again at 2 PM.